

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 106/11/2019 O.A./260/703/2019 U RAJESWAR RAO PATNAIK

-V/S-

SURVEY OF INDIA ITEM NO:10 FOR APPLICANTS(S) Adv. :Mr. S.K. Nayak (On behalf of Mr. S.K. Ojha)

FOR RESPONDENTS(S) Adv.:Mr. P.R.J. Dash

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsel for the applicant and Mr. P.R.J. Dash, Ld. Counsel for the respondents. Registry to reflect the name of Mr. P.R.J. Dash, Ld. Counsel for the respondents in the cause list in future.
	Applicant's counsel submits that vide order dated 06.08.2019 about Rs.4,50,216/- has been deducted from his retiral dues in pursuance of audit objection for which neither any details has been communicated nor any show cause has been issued to the applicant. Respondents' counsel submitted that the applicant has not availed of the alternate remedy.
	Since the applicant has not submitted any representation, we are inclined to dispose of this O.A. at this stage by directing the respondents to treat this O.A. as representation of the applicant and dispose of the same taking into account the judgment cited by the applicant in the O.A. by passing a speaking and reasoned order to be

communicated to the applicant within three months from the date of receipt of copy of this order. The applicant is to submit a detailed fresh representation to Respondent No.3/competent authority enclosing the paper books within one week from the date of receipt of a copy of this order and if such representation is received within the time as stipulated, Respondent No.3/competent authority, shall consider and dispose of the said representation by passing a speaking and reasoned order as stated above.

It is made clear that no opinion on the merit of the case has been expressed, while passing this order. The O.A. stands disposed of accordingly. No costs.

Urgent copy of this order to Learned Counsels for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

kb